

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 103  
IB-204/ND/2021**

**IN THE MATTER OF:  
Union Bank Of India**

**...PETITIONER**

**Vs.**

**M/s. Supertech Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC Code, 2016**

**Order delivered on 20.07.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant**

**:Mr. Pardeep Dahiya, Ms. Mahima  
Benipuri Advocates for the Applicant  
In IA Nos. 3358/2022 &  
3443/2022.**

**For the IRP**

**:Mr. Bishwajit Dubey, Ms. Neha  
Shivhare, and Mr. Yash Jain,  
Advocates,**

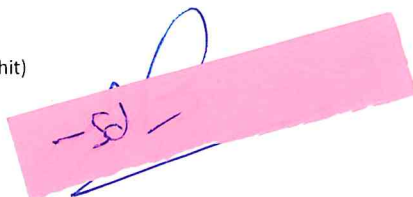
**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/3358/2022 & IA/3443/2022**

We have heard the submissions by the Counsel for the Applicant in IA/3358/2022 & IA/3443/2022. The Hon'ble NCLAT's order dated 10.06.2022 in the matter of Ram Kishore Arora Suspended Director of M/s. Supertech Ltd. V/s. Union Bank of India and Anr. in Company Appeal (AT) (Insolvency) No. 406 of 2022 has clarified that the interim order dated 12.04.2022 continue as on date is modified to the extent that IRP may continue the CoC with regard to the Eco Village II Project only. The Hon'ble NCLAT has also clarified that all

(Mohit)






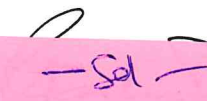
other projects of the Corporate Debtor apart from Eco Village II Project shall be kept as a going project. The construction of all other projects shall continue with overall supervision of IRP with the assistance of ex-management and its employees and workmen.

Counsel for the Applicant having noted the contents of the Hon'ble NCLAT's order proposed to withdraw the applications filed by him before this Tribunal in the present matter of Union Bank of India V/s. Supertech Ltd. (IB-204/ND/2021). Leave is granted by this Tribunal. IA/3358/2022, IA/1978/2022 & IA/3443/2022 stands dismissed as withdrawn and the Applicant is at liberty to approach RERA authorities as observed by NCLAT's order. The present CIRP proceedings with constitution of CoC are confined to Eco Village Project II only. The next date given in IA/1978/2022 i.e. 27.07.2022 which is therefore now cancelled.

**IA/3403/2022**

Heard the submissions made by the Counsel for the Applicant as well as Counsel for the IRP. Counsel for IRP has submitted that he has not yet received the copy of this application. Counsel for the Applicant is directed to again serve a copy of this application to the IRP and by e-mail to the Counsel for the IRP. Counsel for the IRP may leave his e-mail address in the chat box. Post this matter after ten days. List this matter on **03.08.2022**.

  
**(Rahul Bhatnagar)**  
**Member (T)**

  
**(P.S.N Prasad)**  
**Member (J)**